



2026:AHC:10841

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 42803 of 2025

Tilakram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jay Prakash Yadav
Counsel for Respondent(s)	:	C.S.C., Sunil Kumar Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order dated 08.09.2025 passed by respondent no.3-Tehsildar (Judicial), Tehsil-Modinagar, District Ghaziabad in Case No.6810 of 2023, Computerised Case No.T202311280206810 is under challenge in the present writ petition.
2. A preliminary objection has been raised by learned Standing Counsel that against the aforesaid order statutory alternative remedy is available to the petitioner to file an appeal before the appellate authority as per sub-section (5) of Section 67 of the U.P. Revenue Code, 2006 hence present writ petition is liable to be dismissed.
3. Heard learned counsel for the parties and perused the records.
4. In the facts and circumstances of the case, since statutory alternative remedy is available to the petitioner, the Court is of the opinion that no relief could be granted to the petitioners as prayed for in the present writ petition.
5. However, in case petitioners will file an appeal before the appellate authority as provided under sub-section (5) of Section 67 of the U.P. Revenue Code, 2006 within three weeks from today along-with an application for grant of interim protection, the appellate authority is directed to consider the aforesaid application in accordance with law and pass appropriate orders on the aforesaid application within next three weeks. The appellate authority is further directed to decide the appeal expeditiously.
6. For a period of eight weeks from today, no coercive action shall be taken against the petitioner pursuant to the order dated 08.09.2025 passed by respondent no.3-Tehsildar (Judicial), Tehsil-Modinagar, District Ghaziabad.
7. With the aforesaid observations, present writ petition is **disposed of**.

(Prakash Padia,J.)

January 16, 2026
Swati